

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI, COURT – II**

**Item No. 309  
(IB)-609(ND)/2017  
IA/3476/2020**

**IN THE MATTER OF:  
SE Investments Ltd.**

**Applicant/Petitioner**

**Versus**

**Soni Realtors Pvt. Ltd.**

**...Respondent**

**SECTION: 7 of IBC, 2016**

**Order Delivered on 04.11.2020**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:** Mr. Rahul Kumar- for Home Owners  
Mr. Dheeraj Gupta- for Home Buyers  
Mr. Anuj Kumar- for Applicant in 3476/2020  
Ms. Palak Nenwani- for Objections in 1238/2019  
Mr. Somesh Arora- Applicants in CA 775/2018  
Mr. Manoj Kulshrestha- RP, Mr. Sumesh Dhawan Mr. Vatsala Kak- for RP  
Mr. Saurabh Jain- for FC

**ORDER**

**IA/3476/2020:** In the course of hearing, it has been brought to our notice that there are several IA's filed in this case are pending for hearing and that is the reason for which the Resolution Plan filed vide IA/747/2018 has been pending for hearing. Under such a circumstance, we direct the RP to prepare a list of the IA's pending for hearing and share the same with the Court Officer within three days from today. Thereafter, the Court Officer shall list all the IA's along with IA/747/2020 and the IA which is listed today for hearing.

In the course of hearing, we notice that only a part of the application filed by the Petitioner is uploaded on the website. The registry is directed to upload the remaining portion of the application on the website, if available.

List the matter on 9.12.2020.



**(L. N. GUPTA)  
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)**